

**NATIONAL COMPANY LAW TRIBUNAL  
GUWAHATI BENCH  
GUWAHATI**

**ORDER SHEET OF THE HEARING ON 25<sup>th</sup> APRIL, 2024, 10:30 A.M.**

**IA (Comp. Act)/1/GB/2024  
In CP /17/GB/2023**

**Present: 1. Hon'ble Member (Judicial), Shri H.V. Subba Rao  
2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

In the Matter of	The Registrar of Companies, NER Vs Swastika Veejval Telecom Services Pvt. Ltd
Under Section	U/s 271 ( c) & (d), R/w 271 (1) & 272 (3) of Companies Act, 2013

For Petitioner (s) : Mr. Pfofri, STA for ROC NER

For Respondent (s) :

**ORDER**

**IA (Comp. Act)/1/GB/2024**

Mr. Pfofri, STA appears for the ROC, NER, and is present. Notice sent to the sole Respondent through ROC is returned with an endorsement “*insufficient address*” and notice sent to Respondent through Registry is returned with an endorsement “*addressee left*”. ROC to issue fresh notice to the Respondent. Registry is also directed to issue fresh notice to the Respondent on furnishing correct address by ROC to the Registry, and keep tracking report on file.

List the matter on **22.05.2024**.

Sd/-  
**Satya Ranjan Prasad**  
Member (Technical)

Sd/-  
**H.V. Subba Rao**  
Member (Judicial)